

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 103
(IB)-626(PB)/2019

IN THE MATTER OF:

Mrs. Ruby Kumari Applicant/petitioner
Vs.

M/s. Krishna Assets Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Vivek Agarwal, Adv.
For the respondent Mr. Kapil Kher, Adv.

ORDER

In response to the substituted service taken out by the petitioner Mr. Vishal Das, Advocate has put in appearance on behalf of the respondent. The respondent is directed to deposit a sum of Rs. 20,000/- in the account of the financial creditor in lieu of the expenses for substituted service.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 22.05.2019.

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(M. M. KUMAR)
PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)